IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

T.P. No.02/2017

UNDER SECTION 433 (e) OF CA/2013

IN THE MATTER OF M/S. RELIANCE COMMUNICATIONS INFRASTRUCTURE

PRIVATE LIMITED

Coram:

Hon'ble Shri.Ratakonda Murali, Member Judicial.

Order delivered on 14th July, 2017

For the Petitioner: Shri S.V. Bhat, Advocate, Absent.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

No representation for petitioner. Petitioner and his counsel are called, absent. Notices

also issued to the counsel for petitioner. The matter is listed from time to time right from the

date this case is received by transfer from the Hon'ble High Court of Karnataka. At no time,

the petitioner nor his counsel appeared. This Tribunal ordered notices to the counsel and to

the petitioner a number of times. But, none appeared. No useful purpose will be served even

if the matter is adjourned and fresh notices are issued to the petitioner and his counsel.

It appears the petitioner is not showing any interest to proceed with the matter. The

petition is liable to be dismissed for non-prosecution. The time prescribed for compliance has

also expired. Hence, the petition deserves to be dismissed for non-prosecution.

In the result, the petition is dismissed for non-prosecution.

(RATAKONDA MURALI) MEMBER (JUDICIAL)

psp.